Is he satisfied that he punishments provided against such crime: are sufficient?

Popes laid

MR. CHAIRMAN: He says that in his opinion the law is idequate.

PAPERS LAID ON THE TABLE

ANNUAL REPORT IN THE WORKING OF THE COMMISSION OF RAILWAY SAFETY FOR THE Y AR 1968-69

डा॰ (श्रीमती सरोजिनी महिषी (पर्यटन तथा नागर विमानन मंत्रालय में उपमंत्री) : श्रीमन, मैं डा० कर्ण सिंह की ओर से 1968-69 के वर्ष के लिये रेलवे सुरक्षा आयोग के कार्यकरण के वार्षिक प्रतिवेदन के हिन्दी पाठ की एक प्रति सभा पटल पर रखती है। [Placed in Library. See No. LT-113/71]. L

ANNUAL REPORT O P THE NATIONAL INSTITUTE FOR TRAINING IN INDUSTRIAL ENGINEERING, BOMBAY FOI THE YEAR 1969-70

THE MINISTER OF EDUCATION AND SOCIAL WELFA1 (SHRI Ε SIDDHARTHA SHANKAR RAY) Sir, I beg to lay on the Table a copy (in inglish and Hindi) of the Annual Report of the National Institute for Training in Indus rial Engineering, Bombay, for the year 1969-7". [Placed in Library. See No. LT-112/71 j.

MONOPOLIES AND RTRICTVE TRADE PRACTICES (AMENDMENT) RULES, 1971

THE MINISTER OF STATE IN THE DEPARTMENT I >F PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Sir, on behalf of Shri K. V. Raghunatha Reddy I beg to lay on the T; ble, under sub-section (3) of section 67 of th Monopolies and Restrictive Trade Practice I Act, 1969, a copy of the Department of Cor ipany Affairs Notification G.S.R. No. 92, dated the 8th January, 1971, (in English and Hirtii), publishing the Monopolies and Restricts e Trade Practices (Amendment) Rules, 1971 [Placed in Library. See No. LT-16/71K NOTIFICATIONS OF T-K. MINISTRY OF FINANCE

THE DEPUTY MINISTER IN THE MINISTRY OF) INANCE (SHRI K. R. GANESH): Sir, I beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962:

> (i) Notification G.S.R. No. 1985, dated the 5th December, 197J.

on the Table

- (ii) Notifications G. S. R. Nos. 2006 and 2007, dated the 12th December, 1970, together with Explanatory Memoranda thereon.
- (iii) Notification G. S. R. No. 2040, dated the 19th December, 1970.
- (iv) Notification G. S. R. No. 42, dated the 1st January, 1971, together with an Explanatory Memorandum thereon.
- (v) Notification S. O. No. 98 dated the 1st January, 1971, together with an Explanatory Memorandum thereon.
- (vi) Notification G. S. R. No. 89, dated the 16th January, 1971.
- (vu) Notifications G. S. R. Nos. 90 and 91, dated the 16th January, 1971, together with **Explanatory** Memoranda thereon
- (viii) Notification G. S. R. No. 183, dated the 6th February, 1971, together with Explanatory Memorandum thereon.
- (ix) Notification G. S. R. No. 222, dated the 13th February, 1971, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-22/71 for (i) to (ix)].

SHRI K. R. GANESH: Sir, I also beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:

> (i) Notification G.S.R. No. 1981, dated the 5th December, 1970, publishing